COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 73 of 2018

Dated: 08th May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr.S.D. Dubey, Technical Member

In the matter of:

M/s MB Power (Madhya Pradesh) Limited ... Appellant(s)

Vs.

Central Electricity Regulatory Commission &Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. SakyaSinghaChaudhuri

Ms. MolshreeBhatnagar

Counsel for the Respondent(s) : Mr. M.G. Ramachandran

Mr. Shubham Arya for R-2

ORDER

Admit. Learned counsel, Mr. M.G. Ramachandran accepts notice on behalf of Respondent No.2. Other respondents served unrepresented.

The learned counsel appearing for the Respondent No. 2 prays for six weeks' time to file the reply and the learned counsel appearing for the Appellant prays for three weeks' time to file the rejoinder.

Submissions made by the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondent No.2, as stated above, are placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file reply in the instant Appeal on or before 20.06.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, learned counsel appearing for the Appellant is also permitted to file rejoinder, if any, on or

before 10.07.2017, after serving copy to the learned counsel for the opposite sides.

Relist the matter on $\underline{17.08.2018}$ as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil) Judicial Member